

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 2708
TO BE ANSWERED ON FRIDAY, THE 4th August, 2023

TWENTY SECOND LAW COMMISSION

2708. DR. T.R. PAARIVENDHAR:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the 22nd Law Commission has been constituted/is in the process of being constituted to advise the Government on complex legal issues;
- (b) if so, the details thereof;
- (c) the total number of members and that are appointed in the Commission; and
- (d) the time by which it is likely to be notified?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): The Government has constituted the 22nd Law Commission of India for a period of three year with effect from 21st February, 2020. The term of 22nd Law Commission has since been extended upto 31st August, 2024. The composition of 22nd Law Commission of India as under:

- (i) a full-time Chairperson;
- (ii) four full-time Members (including Member-Secretary);
- (iii) Secretary, Department of Legal Affairs as ex officio Member;
- (iv) Secretary, Legislative Department as ex officio Member; and
- (v) not more than five part-time Members.

The Government has appointed Chairperson, four Full-time Members (including Member-Secretary) and two Part-time Members in the 22nd Law Commission of India.

(d): Does not arise in view of the above.
